

under heading 2710, under sub-section 2 of Section 38 of Central Excise.

(2) Notification No. 30/2024- Central Excise dated 2nd December, 2024 seeking to rescind notification No. 10/2022-Central Excise and No. 11/2022 Central Excise both dated the 30th June, 2022 to withdraw rate of Road and Infrastructure Cess (RIC) on export of motor spirit, commonly known as petrol, falling under heading 2710 and high speed diesel oil falling under heading 2710, under sub-section 2 of Section 38 of Central Excise.

[Placed in Library. For (1) and (2), see No. L. T. 1615/18/24]

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**REPORTS (2024-2025) OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**

SHRIMATI RANJEET RANJAN (Chhattisgarh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution:-

- (i) First Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty Seventh Report of the Committee (Seventeenth Lok Sabha) on 'Initiatives in the North- East in the field of Consumer Rights Protection' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs);
- (ii) Second Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty Eighth Report of the Committee (Seventeenth Lok Sabha) on 'Functioning of Warehousing Development and Regulatory Authority (WDRA)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);
- (iii) Third Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty Ninth Report of the Committee (Seventeenth Lok Sabha) on 'Regulation of Weights and Measures with specific reference to Dispensing Machines at Fuel Stations' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs); and

(iv) Fourth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fortieth Report of the Committee (Seventeenth Lok Sabha) 'Transforming Fair Price Shops' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

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### **LEAVE OF ABSENCE**

MR. CHAIRMAN: I have to inform Members that a communication has been received from Dr. Medha Vishram Kulkarni, Member, stating that she is unable to attend the sittings of the current 266<sup>th</sup> Session of Rajya Sabha from 27<sup>th</sup> November to 20<sup>th</sup> December 2024 due to personal reasons.

Does she have the permission of the House for remaining absent from 27<sup>th</sup> November to 20<sup>th</sup> December, 2024 during the current 266th session of the Rajya Sabha?

*(No hon. Member dissented)*

Permission to remain absent is granted.

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### **Observations by the Chair**

MR. CHAIRMAN: Hon. Members, I have received 20 notices under Rule 267. ...*(Interruptions)*... Hon. Members, the notices of Shri Pramod Tiwari, Shrimati Rajani Ashokrao Patil, Shrimati Phulo Devi Netam, Shri Anil Kumar Yadav Mandadi, Dr. Syed Naseer Hussain, Shri Akhilesh Prasad Singh, Shri Vaiko and Shrimati Jebi Mather Hisham have demanded discussion on the allegation of corruption and wrongdoings against Adani Group. The notices of Shri Ramji Lal Suman, Shri Javed Ali Khan, Shri Neeraj Dangi and Shri A.A. Rahim have demanded discussion over recent violence and law and order situation in Sambhal, Uttar Pradesh. The notices of Shri Ajit Kumar Bhuyan and Sri Tiruchi Siva have demanded discussion over law and order situation in the State of Manipur. The notices of Shri Anil Kumar Yadav Mandadi, Shri Neeraj Dangi and Shri Imran Pratapgarhi have sought discussion on the recent controversy regarding Ajmer Sharif Dargah in Rajasthan. Shri Sanjay Singh has demanded discussion over increasing crimes in Delhi. Shri Raghav Chadha has sought